

**LEGISLATIVE ASSEMBLY SECRETARIAT
NATIONAL CAPITAL TERRITORY OF DELHI
BULLETIN PART-II**

(General information relating to legislative & other matters)
Tuesday, 22 May, 2018/ 01, Jyeshtha, 1940 (*Saka*)

No.129

**COMMENCEMENT OF THE SECOND PART OF SEVENTH SESSION OF THE SIXTH
LEGISLATIVE ASSEMBLY OF NATIONAL CAPITAL TERRITORY OF DELHI:**

Hon'ble Members are informed that the Second Part of Seventh Session of the Sixth Legislative Assembly of the National Capital Territory of Delhi will commence on Wednesday, 06 June, 2018 at 02.00 PM in the Assembly Hall, Old Secretariat, Delhi-110054.

**ALLOTMENT OF THE DAYS FOR THE TRANSACTION OF BUSINESS DURING
SECOND PART OF SEVENTH SESSION :**

The sittings of the Legislative Assembly for the transaction of business have been tentatively fixed for 6th, 7th and 8th June, 2018.

TIME OF SITTING:

The sitting of the Legislative Assembly shall commence at 2.00 P.M. and continue till it is adjourned for the day.

NOTICE OF QUESTIONS:

Notices of questions for the Second part of the Seventh Session will be received with immediate effect.

As per the direction of Hon'ble Speaker question hour will be held on 6, 7 & 8 June 2018.

**ALLOTMENT OF DAYS FOR ANSWERING QUESTIONS DURING THE SECOND PART
OF THE SEVENTH SESSION (RULE 37):**

For the Second part of Seventh session, the days for answering questions by Ministers in respect of various Departments have been arranged so far as under:

Sl. No.	Group Of Departments	Date of Sitting	Last Date for receipt of questions for the Departments in Col.2 (Up to 3.00 PM)	Date of holding balloting for determination of priority for Oral Questions (At 5.00 PM)
1.	Development Education Employment Higher Education Information Technology Irrigation & Flood Control Law, Justice and Legislative Affairs Power Revenue Social Welfare Trg and Technical Education Vigilance Welfare of SC/ST/OBCs/Minorities Women and Child Development	06.06.2018 Wednesday	24.05.2018 Thursday	24.05.2018 Thursday

.2	Cooperative DUSIB Election Environment, Forest and Wildlife Excise Finance Food and Supplies Planning Trade and Taxes Urban Development Water (DJB)	07.06.2018 Thursday	25.05.2018 Friday	25.05.2018 Friday
3.	Administrative Reforms Art, Culture & Languages Family Welfare Food Safety General Administration Department Gurudwara Elections & Administration Home Industries Information and Publicity Jail Labour Land and Building Medical and Public Health PWD Services Tourism Transport	08.06.2018 Friday	25.05.2018 Friday	25.05.2018 Friday

Note:

- (1) A member may give notice of only five questions for a given day {Rule 36 (1)}.
- (2) Each question should primarily relate to one Department only {(Rule 31 (xxii))}.
- (3) Members may kindly note that if notice of question is received after the prescribed deadline such a notice shall stand disallowed. The time for receipt of notices shall be upto 3.00 P.M. on the last date of receipt of questions for departments as shown in column 4 above.
- (4) Where the questions draw a reference to a news item published in a national or local daily, the question in order to be admissible must be accompanied by the relevant self-attested clipping of the news items. The questions not accompanied by such clippings are likely to be disallowed.
- (5) The clubbing of questions will be done in case several notices of question on the same subject matter are received.
- (6) Members are requested to indicate clearly and legibly their priority in respect of questions. If no priority is indicated, the same will be decided according to the Rules.
- (7) Balloting will be held in the room of the Secretary (Room No.-54) as per schedule indicated. Hon'ble Members are welcome to participate in the balloting.
- (8) Members are requested to go through Chapter VII of the Rules of Procedure & Conduct of Business for further details.

SPECIAL MENTIONS UNDER RULE 280: As per direction of Hon'ble Speaker, Members who want to raise matters under Rule 280 may give notice of the same by **05.00 P.M on the date preceding the date of sitting on which the matter is proposed to be raised.** Balloting for fixing inter-se priority for the first 10 notices will be held in the room of the Secretary at 11.00 AM on the day on which it is proposed to be raised. Hon'ble Members are welcome to participate in the balloting. Members are requested to confine the text of the Special Mention to 8-10 lines only and not to deviate from the original text while raising the same on the floor of the House. Any disallowed deviation will be treated as summarily expunged from the proceedings. The matter should relate to only one Department and raise only one issue.

PROCEDURE OF NOTICES:

- (a) Kind attention of the members is invited to Rule 258 of the Rules of Procedure and Conduct of Business in the Legislative Assembly which reads as follows:
- (1) Every notice required by the rules shall be given in writing addressed to the Secretary and signed by the member giving notice, also indicating his division number, and shall be delivered in the Notice Office between such hours as notified from time to time, on every day.
 - (2) A notice received in the Notice Office after the hours other than those specified in sub-rule (1) shall be treated as given on the next working day.
- (b) Every notice should be signed in ink by the Member giving the notice, indicating his division number and name in Capital letters and should be deposited in the Assembly Notice Office. **THE NOTICE OFFICE IS LOCATED IN ROOM NO. 46.**
- (c) All notices delivered in the Assembly Notice Office are date-stamped and the time of receipt is also indicated thereon.
- (d) As only the Assembly Notice Office is responsible for transmission of the notices to the Branches/Officers concerned without delay, Members are, therefore, requested not to deposit their notices either at the Table of the House or with any other Officer/Branch of the Assembly Secretariat. If any Member does so, it is not likely to be taken note of.
- (e) The Assembly Notice Office shall remain open during the office hours.

VISITORS' GALLERY: Direction of Hon'ble Speaker regarding issue of Gallery Passes conveyed vide Bulletin Part-II No.105 dated 29 June, 2017 is enclosed for reference of Hon'ble Members.

NOTE: - CELLULAR PHONES, PAGERS OR OTHER ELECTRONIC GADGETS ETC MAY KINDLY BE KEPT OUTSIDE THE HOUSE.

C. Velmurugan
Secretary